

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 46 (RE-99) 1997-2000

NEW DELHI: 9th February, 2000

In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.99), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.99).

The following amendment shall be made in the entry at ITC(HS) Code No.0703 in ITC(HS) Classifications of Export and Imports items, 1997-2002, (Incorporating amendments made upto 31st August, 1998) at Schedule-2, Table-B in continuation to the notification no. 37(RE-99)/97-2002 dated 1st December, 1999.

0703 – Onion – Canalised –

(i) A total quantity of 100,000 MT of all varieties of onion shall be allowed for exports for the next two months from the date of notification till 31.3.2000. Out of the total quantity of 100000 MT, the quantities shall be allocated to the following agencies as follows:

a. NAFED is allowed to export 50000 MTs directly or through its

associate shippers. Out of 50000 MT, NAFED will export 5000 MT to Srilanka, Mauritius, Maldives and other SAARC countries.

- b. Karnataka State Agriculture Produce Processing and Export Corporation Ltd, (KAPPEC) Bangalore and Karnataka State Cooperative Marketing Federation Ltd, (KSCMF), Bangalore are allowed to export 2500 MTs each of all varieties of onions either directly or through registered exporters ensuring that all applicants are receiving a fair and equal treatment.**
 - c. The Maharastra State Agriculture Marketing Board (MSAMB) is allowed to export 20000 MTs of all varieties of onion each either directly or through registered exporters ensuring that all applicants are receiving a fair and equal treatment.**
 - d. The Gujarat Agro industries corporation (GAIC) is allowed to export 15000 MTs of all varieties of onion each either directly or through registered exporters ensuring that all applicants are receiving a fair and equal treatment.**
 - e. The Andhra Pradesh Marketing Federation (AP MARK FED) is allowed to export 10000 MTs of all varieties of onion each either directly or through registered exporters ensuring that all applicants are receiving a fair and equal treatment.**
- i. All onions exported will be subject to a Minimum Export Price (MEP) fixed by NAFED.**
 - ii. The agencies named above shall ensure that the quantities released now are to be exported within the time prescribed i.e 31.3.2000.**

- iii. The careful selection of exporters is made to eliminate the trading in permits to export onions.
- iv. The agencies shall ensure that quality of onions is maintained.
- v. A weekly report of permits issued shall be provided to NAFED which shall act as a nodal agency to keep the Government of India informed of the outflow of onions.

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional Secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Jt. Director General of Foreign Trade

(F.No.No.01/91/162/430/AM99/PC-III)